*439. SHRI P. K. KUMARAN: Will the Minister of Planning be pleased to state:

- (a) whether the committee en transport policy and coordination ha? submitted its final report; and
 - (b) if not, the reasons for the dlelay?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) and (b) Attention is invited to replies given to Starred Question Nos. 302 and 276 answered respectively on August 29, 1963 and February 26, 1964. The Committee on Transport Policy and Coordination has been reconstituted and it is hoped that the final report of the Committee will be available in the course of the next 3 months or so

PRIVATE PROPERTY IN D.I.Z AREA

368. SHRI V. M. CHORDIA Will the Minister of HEALTH be pleased to state whether it is a fact that private-leased property in the D.I.Z. area is not going to be disturbed under the Delhi Master Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU): The private leased property in the D.I.Z. area which conforms to the land use prescribed in the Master Plan for Delhi -will not be affected

HONORARY FAMILY PLANNING EDUCATION LEADERS

569. SHRI M. P. BHARGAVA: Will the Minister of HEALTH be pleased to state the names of the Honorary Family Planning Education Leaders appointed by the Ministry of Health together with their permanent ad-

†Transferred from the 9th March, 1964.

dresses and the areas of work assigned to

to Questions

THE DEPUTY MINISTER IN THX MINISTRY OF HEALTH (DR. D. S. RAJU): A statement containing the names of the Honorary Family Planning Education Leaders appointed up to 31st January, 1964 is enclosed. [See Appendix XLVI, Annexure No. 41.] A District Family Planning Education Leader is required to work in the District allotted to him|her whereai a Regional Leader works in 4 to 5 Districts. The Institutional Leaders are required to intensify the Family Planning Programme in the branches of their organisations.

मध्य प्रदेश में उद्योगों के लिए वस्तुझों का

३७०. भी विमलकमार मन्नालालची चौरड़िया : क्या उद्योग मन्त्री यह बताने की हपा करेंगे कि :

- (क) मध्य प्रदेश में भिन्न भिन्न उद्योगों के लिए मध्य प्रदेश सरकार के उद्योग विभाग द्वारा भायात के जिन प्रार्थना-पत्रों के बारे में सिफारिश की गई थी उनमें **ब**र्ष १६६१–६२; १६६२–६३ तथा **१** फरवरी, १९६४ तक किन किन नियम्त्रित बस्तुओं की मांग की गई थी ; मौर
- (ख) उनमें से प्रत्येक वर्ष में उन प्रार्थना-पत्रों पर वास्तव में जिलने कितने माल की मंजुरी दी गई?

†[IMPORT OF ARTICLES FOR INDUSTRIES IN MADHYA PRADESH

370. SHRI V. M. CHORDIA: Will the Minister of INDUSTRY be pleased to state:

(a) the names and quantities of the controlled items asked for in the import applications recommended by the Department of Industries of the Madhya Pradesh Government for

^{†[]} English translation.

vari'ous industries in Madhya Pradeih during the years 1961-62, 1962-63 and up to first February, 1964; and

(b) the quantity actually sanctioned against those applications in each of the years?]

उद्योग मंत्री (श्री एन० कान्नगो) : (क) और (ख) मध्य प्रदेश सरकार से कहा गया है कि वह अपने उद्योग विभाग द्वारा सिफारिश किये गये इस प्रकार के प्रार्थना-पत्रों की एक सुची हमें भेज दे जिसमें घायात करने के लिये सिफारिश की गई वस्तुओं ग्रीर उनके परिमाण के बारे में ब्यौरा दिया हुआ हो। इस सुधी के मिल जाने पर इस सम्बन्ध में जानकारी इकट्ठी करने का प्रयत्न किया षायेगा कि वास्तव में कितने परिमाण के लिये लाइसेंस दिये गये हैं।

UTHE MINISTER or INDUSTRY (SHRI N. KANUNGO): (a) and (b) The Madhya Pradesh Government have been requested to let us have a list of such applications as have been recommended by their Department of Industries, with particulars 'of items and quantities recommended. On receipt of this list, efforts will be made to collect the information as to the actual quantities licensed.]

CONVERSION OF TEMPORARY POSTS INTO PERMANENT ONES

- 371. SHRI LILA DHAR BAROOAH: Will the Minister of FINANCE be pleased to state;
- (a) whether it is a fact that the decision taken by the Ministry of Finance to convert 80 per cent, of temporary posts into permanent ones, has not been fully implemented by all the Ministries so far;
- (b) if so, what are the reasons therefor; and
- (c) whether any instructions have been issued recently by the Ministry of Finance in this regard?

THE MINISTER or FINANCE (SHRI T. T. KBISHNAMACHARI): (a) Orders were issued in March, 1960, that 80% of the temporary posts in permanent Departments, other than the Posts and Telegraphs Department and Government Workshops and Industrial Establishments, which have been in existence for a continuous period of not less than 3 years and which are required for work of a permanent nature, may be converted into permanent ones. The progress made by the various Ministries/Departments in this regard was reviewed in October, 1961 and it appeared that, by and large, adequate action had been taken or: was being taken in the matter.

to Questions

- (b) Does not arise.
- (c) No, Sir, but it is proposed to* make a further review in the near. future.

बाद नियंत्रण कार्यकम

३७२. श्री भगवत नारायण भागंव: क्या सिचाई तथा विद्यत मन्त्री यह बताने की कृपा करेंगे कि बाढ नियन्त्रण कार्यक्रम के मन्तर्गत राज्यों को ऋण देने के लिए जो रुपया चाल वर्ष के बजट में रखा नया या उसमें से कितना कितना रुपया किस किस राज्य को दिया गया और उन राज्यों ने उसका उपयोग किस प्रकार से किया ?

†[FLOOD CONTROL PROGRAMME

372. SHRI B. N. BHARGAVA; Will the Minister of Irrigation and Power be pleased to state the amount of money given to each State tout of the sum provided in the current year's budget for advancing loans to State* under the Flood Control Programme and the manner in which the same was utilized by the States?]

सिंचाई तथा विद्युत मंत्री (डा० के० एल० राव): केन्द्रीय सरकार स्वीकृत बाढ नियन्त्रण स्कीमों पर वित्त सम्बन्धी व्यय को